

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO.1047**  
TO BE ANSWERED ON THE 24<sup>TH</sup> JULY, 2018

**AMENDMENT IN MARKETING POLICY**

1047. SHRI TARIQ ANWAR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the farmers are likely to get proper price for their produce after the amendment in agricultural market rules by the Government and the farmers will not be the victim of the middlemen due to the development of e-platform;
- (b) if so, the details thereof;
- (c) whether the Government has constituted/proposed to constitute a committee in this regard, if so, the details thereof;
- (d) whether the Government is likely to implement the scheme in the whole country or it will be restricted to some States only; and
- (e) if so, the details thereof and the number of States where e-NAM Scheme is being implemented?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI GAJENDRA SINGH SHEKHAWAT)

(a) & (b): With the objective of ensuring better prices to farmers by promoting transparency, barrier free agriculture market as well as multiple alternative competitive marketing channels, the Government has released Model Act "The -----State/UT Agricultural Produce & Livestock Marketing (Promotion & Facilitation) Act, 2017".

Further, the Government has also launched Model Act "The ----- State/UT Agricultural Produce & Livestock Contract Farming and Services (Promotion & Facilitation) Act, 2018" for their adoption by States/Union Territories (UTs). The model Contract Farming Act allows farmers to sell their produce to contract farming sponsors and direct buyers, thus reducing intermediation and improving farmers' income.

National Agriculture Market (e-NAM) scheme was launched on 14<sup>th</sup> April, 2016 with an objective of facilitating better and real time price discovery for the farmers for their produce. e-NAM permits farmers' sale of their produce through competitive online transparent bidding system without even going through commission agents. This also aims at providing with pricing commensurate with quality of produce of farmers. As per target, 585 wholesale regulated markets across the country have been integrated with e-NAM platform by 31<sup>st</sup> March, 2018.

Contd...2/-

(c): The Government constituted a Committee on “Market Reforms to Promote National Agricultural Market (e-NAM)” in September, 2016 under the chairmanship of Dr. Ashok Dalwai, the then Additional Secretary, Department of Agriculture, Cooperation & Farmers Welfare, Government of India. Principal Secretaries/ Secretaries of Uttar Pradesh, Telangana, Rajasthan and Bihar were also the members of the Committee. The committee in the course decided to formulate a comprehensive and facilitative legal framework for agricultural marketing, which culminated into formulation and release of the Model Act “The -----State/UT Agricultural Produce & Livestock Marketing (Promotion & Facilitation) Act, 2017”.

Further, the Government had constituted a Committee in February, 2017 to formulate “Model Contract Farming Act”. The committee formulated progressive and facilitative Model Contract Farming Act covering the entire value chain and services contract and which was released in May, 2018 for adoption by the States.

(d) & (e): Government is implementing e-NAM scheme in all the States/UTs, which amend their respective State APMC Acts to provide three mandatory reform provisions of (i) e-trading; (ii) single point levy of market fee; and (iii) unified single trading licence. States / UTs, which either do not have marketing regulation or have one which is not in force, should identify some institution / organisation and frame appropriate legally enforceable guidelines in order to integrate with e- NAM portal and avail grants under the scheme.

So far, 16 States and 2 UTs have joined e-NAM platform.

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